

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,

NEW DELHI

Original Application No. 658/2019.

In the matter of:

Rajesh

Applicant(s)

Versus

State of Haryana

Respondent(s)

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FILED BY:



Bhupinder Singh,
Regional Officer

Haryana State Pollution Control Board, Panchkula
SCO-55, Sector -25, Sonapat, Haryana 132105

Date: 3/12/2019

Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

Original Application No. 658/2019

In the matter of:

Rajesh

Applicant(s)

Versus

State of Haryana

Respondent(s)

**ACTION TAKEN REPORT ON BEHALF OF HARYANA STATE
POLLUTION CONTROL BOARD.**

MOST RESPECTFULLY SHOWETH:

1. That the present complaint has been made before this Hon'ble NGT on 01.04.2019 alleged that industrial unit has been set up at Plot No 125, Industrial area HSIIDC, Barhi , Sonipat is illegal unit and is discharging chemicals directly into sewer line affecting the quality of the river and contaminating the ground water. Also, it has been alleged in the complaint that the unit is illegally extracting ground water. The present complaint was listed before this Hon'ble NGT on 21.08.2019 and passed an order that "Haryana State Pollution Control Board to look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter." Copy of order passed by this Hon'ble NGT dated 21.08.2019 is attached as **Annexure-R/1**.

2. That the unit as mentioned in the complaint is established at Plot No 125, HSIIDC, Barhi is a small scale dyeing unit and operating in the name of M/s Pentagun Fabrics. The unit has obtained Consent to operate from Haryana State Pollution Control Board under Water Act, 1974 and under Air Act, 1981 vide No. HSPCB/Consent/: 19570817SONCTO3622278 dated 31.03.2017 valid upto 30.09.2021. Copy of consent to operate is enclosed

as **Annexure R/2**. The unit has also obtained authorization under Hazardous Waste Management rules, 2016 for Haryana State Pollution Control Board valid upto 30.09.2021. Copy of authorization is enclosed as **Annexure R/3**.

3. That the unit mentioned in the complaint operating at Plot No 125 , HSIIDC, Barhi with same content was also referred in the **OA No 907/2018 titled as Mahabir Sharma V/s State of Haryana** for which Action Taken Report dated 26.09.2019 was submitted by District Magistrate, Sonapat and Regional Officer, HSPCB, Sonapat before Hon'ble NGT and the matter was disposed off by the Hon'ble Tribunal vide its order dated 27.09.2019. Copy of orders attached as **Annexure- R/4**.

4. That the unit mentioned in the said complaint was inspected by the team constituted in OA no. 907/2018 and at site unit was found not in operation. However, some deficiencies were observed by the team which are as under:

- i. That stack attached to boiler was lying broken from the Height of approx. 15 feet.
- ii. Not installed separate energy meter for APCM.
- iii. Not maintained logbook for the operation of APCM & ETP.
- iv. Not provided Hazardous waste Storage site.
- v. Not shown latest manifest for handling over the waste to GEPIL.
- vi. Not connected the flow Meter to ETP outlet.

According to the deficiencies found at site by the team-a show cause notice was issued to the unit by Regional Office, Sonipat vide letter no. HSPCB/SR/2019/5085 dated 06.03.2019 and unit failed to comply with the deficiencies observed by the team therefore closure order issued against the unit vide letter no. HSPCB/SNP/WMC-HQ/2019/4 daed 12.04.2019. Copy of closure order is enclosed as **Annexure-R/5**. The unit submitted compliance of the observations closure order on 1.05.2019 and therefore closure order of the unit was suspended 10.05.2019.

5. That the unit mentioned in the present complaint was again inspected on 27.06.2019. The unit has provided Effluent Treatment Plant for treatment of trade effluent generated from dyeing process and was found operating at the time of inspection. Treated effluent sample from

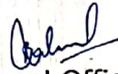
outlet of ETP was collected by the team. The analysis report No.909 dated 15.07.2019 received from HSPCB Panchkula shows parameters within limits. Copy of analysis report attached as **Annexure-R/6**. The unit is using Wood as a fuel for its Boiler and the sample of air emission was collected from the stack attached to boiler. The analysis report No.156 dated 02.07.2019 received from HSPCB Panchkula shows parameters within limits. Copy attached as **Annexure-R/7**. The sewer line carrying treated effluent is further connected to CETP installed by HSIIDC, Barhi for further treatment. The latest analysis report of CETP, Barhi shows parameter within prescribed standard.

6. That the unit has installed 01 No. Borewell in the premises for extraction of ground water and has applied for the same to Central ground Water Authority (CGWB) on 20.07.2017 and is pending with CGWB. Copy of application submitted to CGWB is attached as **Annexure-R/8**.

7. That HSPCB will abide by all the further Directions of Hon'ble NGT in this matter.

Date: 3/12/2019

Place: Sonapat


Regional Officer,
HSPCB, Sonipat Region.

Regional Officer
Haryana State Pollution Control Board
Sonapat Region, Sonapat

Item No. 22

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 658/2019

Rajesh

Applicant(s)

Versus

State of Haryana

Respondent(s)

Date of hearing: 21.08.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Application is registered based on a complaint received by post

ORDER

Allegation in this letter, which has been treated as an application, is that illegal dyeing unit has been set up at Plot No. 125, Phase-I, HSIDC Bahri, District Sonapat, Haryana, discharging chemicals directly in the sewer line affecting the water quality of the river and contaminating ground water. Illegal extraction of ground water is also taking place. The factory is also using prohibited fuel causing air pollution.

Let the Haryana State PCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt-judicial@gov.in.

A copy of this order, along with complaint, be sent to the Haryana State PCB by e-mail for compliance.

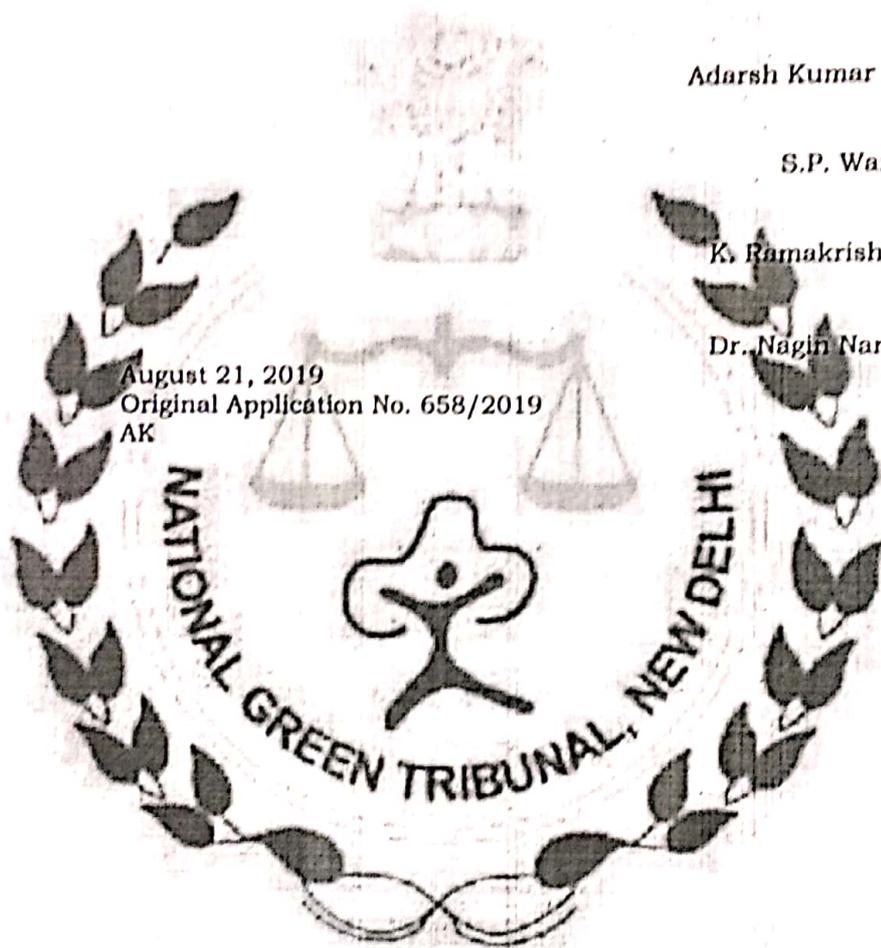
List for further consideration on 30.10.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM





HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital,
Delhi Road, Sonapat Ph. 0130-2236119(O)

E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 19570817SONCTO3622278

Dated:31/03/2017

To
PENTAGUN FABRICSS
PLOT NO. 125, HSIIDC, BARHI, SONEPAT

Subject: Grant of consent to operate to M/s PENTAGUN FABRICSS.

Please refer to your application received on dated 2017-02-08 in regional office Sonipat.

With reference to your above application for consent to operate, M/s PENTAGUN FABRICSS is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2017 - 30/09/2021
Industry Type	yarn/textile processing involving any effluent/emission - generating process bleaching, dyeing, printing and scouring
Category	RED
Investment(In Lakh)	162.899994
Total Land Area(Sq. meter)	0.0
Total Builtup Area(Sq. meter)	0.0
Quantity of effluent	
1. Trade	10.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	
2. Trade	ETP
Domestic Effluent Parameters	
1. NA	mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. O & G	10 mg/l
5. Amonical nitrogen	50 mg/l
6. Total Cr	2 Mg/l
7. Sulphide	2 mg/l
8. TDS	1200
9. Phenolic compound	1 mg/l
10. Sodium absorption Ratio	26

Number of stacks	1
Height of stack	
1. Boiler stack	60 feet
Emission parameters	
1. SPM	1200 mg/m ³
2. NOX	80 mg/m ³
3. SOX	80 mg/m ³
Product Details	
1. DYEING OF YARN	1.2 Metric Tonnes/day
Capacity of boiler	
1. Bioler	1500 Kcalores/hr
Type of Furnace	
1. NA	0
Type of Fuel	
1. Wood	800 KG/day
2. Diesel	0.100 KL/day

*Regional Officer, Sonipat
Haryana State Pollution Control Board,
Panchkula.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities of penalties to which the applicant is or may be subject.
7. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are

likely to cause environment pollution.

8. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
9. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
10. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
11. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
12. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
13. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
14. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
15. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
16. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
17. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
18. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will handover waste oil of D.G set only to the Authorized recycler.
2. Unit will run ETP and APCM regularly and maintained log books properly .
3. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act
4. That the unit will provide inter locking arrangement of DG set with ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices.
5. That the unit will not discharge any untreated effluent inside and outside its premises.
6. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
7. That the unit will comply with all the provisions of Hazardous Waste Rules .
8. That unit will comply the discharge standards notified vide Gazette Notification no. G.S.R. 35 (E) dt. 10.10.2016.
9. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land .

Regional Officer, Sonipat

**Haryana State Pollution Control Board,
Panchkula.**



HARAYANA STATE POLLUTION CONTROL BOARD
Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-
2236119(O)
E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 19570817SONCTOHWM3622278

Dated:31/03/2017

To

M/s. PENTAGUN FABRICSS
 PLOT NO. 125, HSIIDC, BARHI, SONEPAT

Sub: Authorization for operating a facility for collection, reception, treatment, storage, transportation and disposal of hazardous wastes from 01/04/2017 to 30/09/2021

Please refer to your authorisation application dated 2017-02-08 received in the board on the subject cited above.

M/s PENTAGUN FABRICSS situated at above address is hereby granted an authorization to operate a facility for collection, reception, treatment, storage, Transportation and disposal of hazardous wastes on the premises of the unit. The authorization shall be in force for a period as mentioned in the subject.

The authorization is subjected to the conditions stated below and such conditions as may be specified in the rules for the time being in force under the Environment (protection) Act, 1986.

TERMS AND CONDITIONS OF AUTHORIZATION

1. The authorization shall comply with the provisions of the Environment (protection) Act, 1986 and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution control Board.
4. An application for the renewal of an authorization shall be made as laid down in rule 5(6)(ii).
5. The unit should have the necessary facilities for collection, reception, treatment, Transport and disposal of such wastes under the rule. In case of deadly toxic wastes such as Cyanide, Chromium, Nickel, Zinc, etc., the unit shall make arrangement for the pre-treatment before dumping it in the disposal site so that the toxic element does not leach down to pollute the underground water resources.
6. The collection, reception and transportation of hazardous waste shall be carried out by the authorized person/personnel, fully trained for this purpose.
7. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
8. The unit shall ensure the proper usage of safety measures such as providing of gloves, gum boots, face masks, goggles etc to the workers engaged in the handling of hazardous waste.
9. The authorization so granted shall be cancelled or suspended by the Board if the unit fails to comply with any condition of grant of authorization under these rules.
10. Used containers should be pre-cleaned by neutralizing and cleaning agents/solvents/chemicals.
11. The occupier shall not sell or transfer such waste on payment or without payment to any unauthorized people who do not hold any authorization.
12. The unit shall not dispose any Hazardous waste at any other Public Place.
13. Unit will maintain its non-leachate pucca storage site properly.
14. The unit will comply with provisions of all Environmental laws including HWTM Rules etc. and comply with the directions issued by the Board from time to time.

Specific Conditions :

Other Conditions :

1. 1. Unit will handover waste oil of D.G set only to the Authorized recycler.
2. Unit will run ETP and APCM regularly and maintained log books properly .
3. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act
4. That the unit will provide inter locking arrangement of DG set with ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices.
5. That the unit will not discharge any untreated effluent inside and outside its premises.
6. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
7. That the unit will comply with all the provisions of Hazardous Waste Rules .
8. That unit will comply the discharge standards notified vide Gazette Notification no. G.S.R. 35 (E) dt. 10.10.2016.
9. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land .

**Regional Officer
For and On Be'half of the Chairman
Haryana State Pollution Control Board.
Sonipat**

Item No.08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.907/2018

(With report dated 26.09.2019)

Mahabir Sharma

Applicant(s)

Versus

State of Haryana

Respondent(s)

Date of hearing: 27.09.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Respondent(s): Mr. Rahul Khurana, Advocate and Mr. Lalit Malik, AEE, HSPCB

ORDER

1. Grievance in this application is that industrial units at Barhi Industrial Area in District Sonapat are being run for dyeing of the clothes causing pollution in the environment and affecting the public health. A report was sought from the District Magistrate Sonapat. According to the report dated 26.09.2019, action was taken against the non-compliant units including assessment of compensation and initiating prosecution. As a result on inspection, conclusions and recommendations are as follows:-

"4.1 That the unit M/s Pentagunfabrics, Plot no. 125, HSIIDC, Barhi, Ganaur, Sonapat as mentioned in the complaint was found not complying with the conditions of consent to operate for which closure action taken against the unit.

4.2 Apart from the unit mentioned in complaint random inspection of 10 numbers of units were carried out to check the effluent treatment facility provided by the units operating in HSIIDC, Barhi, Sonipat. Out of these 10 units 2 no of units M/s Sino India Textiles Pvt. Ltd., Plot No. 687, Phase-II, Barhi, Distt. Sonipat and M/s R. K. Dyeing, Plot No. 360, HSIIDC, Barhi, Sonipat are found non-Complying. Closure order dated 25.09.2019 issued against M/s SinoIndia Textiles Pvt. Ltd., Plot No. 687, Phase-II, Barhi, Distt. Sonipat. The case has also been send to Head Office for imposing Environment Compensation of Rs 4,03,125/-. Prosecution action has also been initiated against the unit M/s SinoIndia Textiles Pvt. Ltd., Plot No. 687, Phase-II, Barhi, Distt. Sonipat. Closure action has been recommended to Head Office vide this office letter no. 2466 dated. 24.09.2019 against M/s R. K. Dyeing, Plot No. 360, HSIIDC, Barhi, Sonipat. Prosecution action has also been initiated against the unit.

4.3 That each industrial located in HSIIDC is connected to the sewer laid down by HSIIDC. The effluent after individual treatment facility from unit is further treated in CETP of capacity 16 MLD provided by the HSIIDC. The latest effluent discharge standards of CETP, Barhi are found within permissible limit.

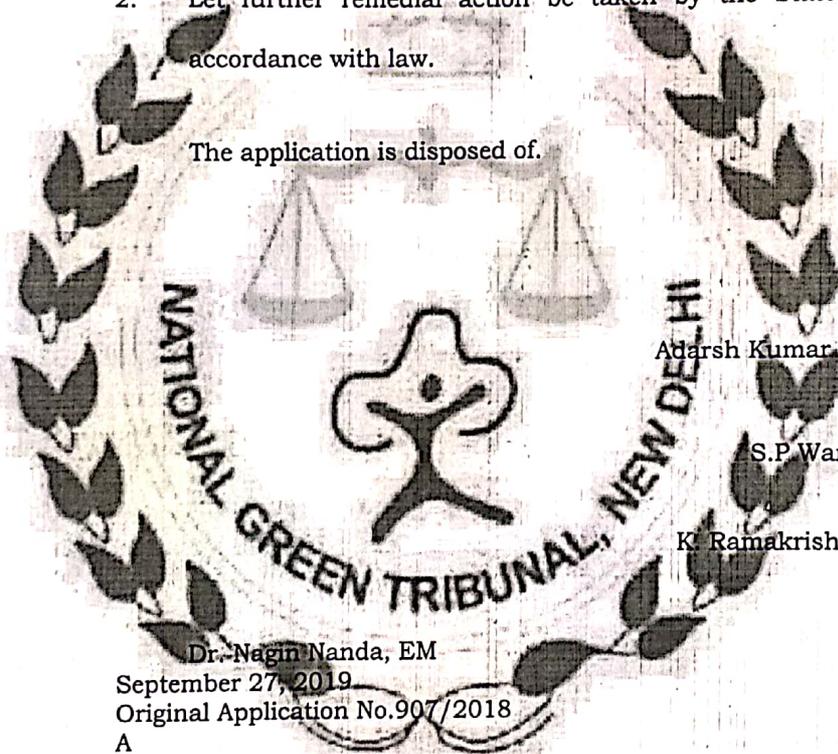
4.4 That random inspection of 11 number of units were also carried out to check the Air Pollution Control facility provided by the units and to check the kind of fuel. Out of these 11 numbers of unit 2 numbers of units M/s NirmalUdyog, 434, HSIIDC, I.E., Barhi, Distt. Sonipat and M/s R. K. Dyeing, Plot No. 360, HSIIDC, Barhi, Sonipat are found non-complying. Closure action taken against the unit vide no. 824 dated 17.07.2019 and Prosecution action also initiated against the unit M/s M/s NirmalUdyog, 434, HSIIDC, I.E., Barhi, Distt. Sonipat. Also, Closure action has been recommended to Head Office vide this office letter no. 2466 dated. 24,09.2019 and Prosecution action has also been initiated against the unit M/s R. K. Dyeing, Plot No. 360, HSIIDC, Barhi, Sonipat.

4.5 That Ambient Air Quality monitoring at two locations were carried out by the team in HSIIDC industrial Area. The average level of PM10 was found 123.23 ug/Nm³ against the limit of 100 ug/Nm³ which has been found exceeding the ambient air quality standards and level of PM2.5 was found 48.10 ug/Nm³ against the limit of 60 ug/Nm³ which is within the prescribed standards for ambient air quality.

4.6 That HSPCB will abide by all the further Directions of Hon'ble NGT in this matter."

2. Let further remedial action be taken by the State PCB in accordance with law.

The application is disposed of.



Adarsh Kumar Goel, CP

S.P Wangdi, JM

K Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 27, 2019

Original Application No.907/2018

A

A-R/15



HARYANA STATE POLLUTION CONTROL BOARD
C-11 Sector-6, Panchkula
Ph - 0172- 577870-73, Fax No. 2581201
E-mail- hspcbho@gmail.com
Website: hspcb.gov.in

FT/15-26279

15/4/19
order
complaint
P.R.
C.S.
H.

ACCA IV

142
16-4-19

Order

Whereas, M/s Pentagun Fabrics, 125, Industrial Estate, Barhi, Distt Sonapat is engaged in the process of Dyeing of yarn and is polluting in nature.

Whereas, said unit was visited by the team of SMM Ganaur, DFO Sonapat and Field Officer of the Board on dated 15.02.2019 to verify the compliance status of environmental laws in compliance of the Hon'ble NGT orders dated 20.12.2018 in the matter of O A No. 90/2018 titled as Mahabir Sharma V/s State of Haryana and during inspection, the following violations were observed:-

1. The stack attached to boiler was lying broken from the height of approx 15 feet
2. Not installed separate energy meter for APCM
3. Not maintained logbook for the operation of APCM & ETP
4. Not provided Hazardous Waste Storage site
5. Not shown latest manifest for handling over the waste to GEPIL.
6. Not connected the Flow Meter to ETP outlet.

Whereas, show cause notice for closure was issued to the unit by Regional Officer Sonapat Region vide letter no. 4939, dated 20.02.2019 for the above said violations but the unit did not submit the complete compliance of show cause notice.

Whereas, Regional Officer, Sonapat Region vide his letter no. 5110 dated 11.03.2019 has recommended the case for issuing of the closure order against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 for the above said violation.

Whereas, the case has been examined and it has been found that unit is gross violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the unit M/s Pentagun Fabrics, 125, Industrial Estate, Barhi, Distt Sonapat, by sealing its plant and machinery including DG set (s) of the above said unit with immediate effect.

Dated Panchkula, the
25th April, 2019

Ashok Kheterpal
Chairman

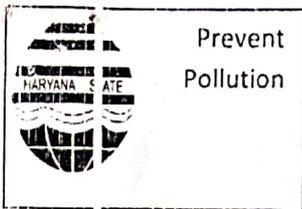
Endst. No. HSPCB/SNP/WMC-HQ/2019/4

Dated: 12/4/19

A copy of the above is forwarded to the following for information and necessary action

1. The Deputy Commissioner, Sonapat.
2. The Regional Officer, HSPCB, Sonapat. He is asked to ensure the compliance of above order for closure of the above said unit immediately and to submit compliance report within 03 days positively
3. M/s Pentagun Fabrics, 125, Industrial Estate, Barhi, Distt Sonapat

Environmental Engineer (HQ)
For Chairman



Type of Sample:-Paid
 Haryana State Pollution Control Board's Laboratory
 SCO-115, 1st & 2nd Floor, Sec-25, Panchkula, Haryana

page 1 of 1

*update record.
 c.o/collected
 M
 a.o.f. 11/19*

FR
 AA-VAEE-II/VAEE-II/VAEE-II/SC-B
 JEE/ASST/CLERK

Report No.909
 Dated: 15-07-2019

*13/6
 29/7/19*

To M/s Pentagun Fabrics,
Plot No. 125, HSIIDC, Ind. Area, Barhi,
Distt. Sonapat.

Description: Received a sample on 28/06/2019 of Water collected by Sh. Lalit Malik, AEE collected from Outlet of ETP on 27/06/2019. The sample has been analysed from 28/06/2019 to 15/07/2019.

- 1. Sample Code 1027
- 2. Sample Collected from # Outlet of ETP

OBSERVATION

- 1. Appearance Brownish
- 2. Odour Mild

RESULTS

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	pH Value	8.48		6.0-9.0	APHA, 4500
2.	Suspended Solid mg/l	53.0		1500	APHA, 2540
3.	BOD mg/l \$	22.0		500	IS:3025(P)
4.	COD mg/l \$	102.4		1400	APHA, 5.
5.	Oil & Grease mg/l \$	2.0		15	APHA, 5
6.	Conductivity Micro S/cm	1587.0			
7.	Ammonical Nitrogen (as N) mg/l	2.8		50	
8.	Total Dissolved Solid mg/l	1420.0		2100.0	
9.	Sodium Absorption Ratio (SAR)	5.61		26	
10.	Phenolic Compound (C6H5OH) mg/l	BDL		1.0	
11.	Sulphide (as S) mg/l	BDL		2.0	
12.	Total Chromium (as Cr) mg/l	BDL		2.0	
13.	Hexavalent Chromium (as Cr+6) mg/l	BDL		0.1	

Sample Collected/Not Collected by us
 Sample Consumed in testing

JSA1
 Manjali

[Signature]
 JSA2
 Kiran Bala

[Signature]
 Sc-B
 Sukhram

[Signature]
 Analyst
 Harish Chandra

[Signature]
 Laboratory Incharge
 Rakesh Garhia

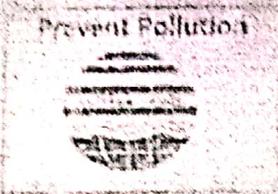
(C to Regional Office Sonapat The test report relate only to the particular sample submitted for testing.

* This information is provided by the field officer.

BDL - Below Deduction Limit.

DL - Deduction Limit

§ Disclaimer: parameter at S.No. 3, 4 & 5, the results may be affected as sample was received without preservation.



Type of Sample: - Monitoring
HARYANA STATE POLLUTION CONTROL BOARD'S
 Laboratory (HQ)
 SCO-115, 1st & 2nd Floor, Sec-25, Panchkula, Haryana

Page 1 of 1

To

The Member Secretary,
 Haryana State Pollution Control Board
 Panchkula

Report No.: 156
 Dated: 02-July-2019

Description of Sample: - Received a sample of Stack emission on 28-June-19 collected by Sh. Lalit Malik, AEE of the Board Collected from premises of the M/s Pentagon Fabrics, Plot No. 125, HSIIDC, Industrial Area, Sarhi, Distt. Sonapat on 27-June-2019. The sample has been analyzed from 28-June-19 to 02-July-2019. The analysis report is as follows: -

1. Sample Code 156

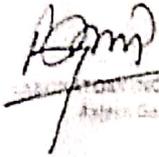
FIELD OBSERVATION

- 1. Name of plant Section * Boiler
- 2. Stack Attach to * Boiler through cyclone
- 3. Normal operating Schedule (hr/day) * 8-10
- 4. Type of Chimney * Metal
- 5. Stack Height from the ground level * 30 m
- 6. Diameter of stack * 0.3 m
- 7. Stack Temperature Deg.C * 105
- 8. Average stack velocity m/sec * 5.88
- 9. Quantity of Emission m³/sec 0.4

TEST REPORT

S.No	Parameter Name	Result	Limit
1.	Suspended particulate matter mg/m ³	144.3	1000
2.	Sulphur dioxide mg/m ³	29.8	
3.	Nitrogen dioxide mg/m ³	17	

Sample Collected/Not Collected by
 Sample Collected in to
 CC to Member Secretary
 CC to Regional Officer

 SDA
 ASST
 SQA
 Analyst
 In-charge

The test report relate only to the particular sample submitted for testing

Site - Date of Discharge Limit

*For information & analyzed by field Officer

PENTAGUN FABRICS

Deals in : All Kinds of Thread

Date 14.07.2017

The Member Secretary,
Central Ground Water Authority,
West Block Z, Wing-3, Sector-1,
R.K Puram, New Delhi- 110026

Subject: Submission of Application for Ground Water Permission

Respected Sir,

Reference may please be made to the above, we are submitting the Application for perusal:-

- 1- Application form duly signed by the Partner.
- 2- D/D no.106035 dt. 31.05.2017 for Rs. 1000-00 drawn on Bank of Baroda.
- 3- Photocopy of RLA from HSIIDC.
- 4- Copy of Supplementary Deed of Partnership.
- 5- Copy of Pan Card of Company.
- 6- Copy of Physical Possession from HSIIDC.
- 7- Copy of Aadhar Card of Partner.
- 8- Copy of Brief History Sheet.
- 9- Copy of Ground Water Availability Sheet.
- 10- Copy of Consent to Establishment form HSPCB.
- 11- Copy of Consent to Operate from HSPCB till 31.09.2021.
- 12- Copy of Water Balance Flow Chart.
- 13- Copy of Ground Water Test Report by NABL, MOEF approved Laboratory.
- 14- Lay-out plan for addition re-changes of Ground Water at our unit.

We request you to kindly acknowledge the receipt and grant us the N.O.C at the earliest.

Regard,

Your truly

For Pentagun Fabrics

Authorized Signatory

Received on 20/07/2017
C.G.W.B. N.W.R. Gandigram

DYING UNIT : Plot No. 125, HSIIDC, BARHI - 131101 Distt. Sonapat (Haryana)
Ph. : 0130-6452942, 9215790342, 9215790343
E-mail : pentagunfabrics@yahoo.com